Bill No. 2 of 2004

MOST URGENT/OUT TODAY Gazette Notification Extra-Ordinary (Part-IV)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14 (4)/LA-2004/

DATED:

To

The Joint. Secretary (GAD/Co-ordination), Govt. of NCT of Delhi, 2nd level, 'A' Wing, Delhi Secretariat, New Delhi-110 002.

Sub:- Gazette Notification of "The Appropriation (No. |) Act, 2004" (Delhi Act No. 1 of 2004).

Sir,

I am directed to forward herewith two copies of the above notification (English and Hindi version) for publishing in the Delhi Gazette (Part-IV) Extraordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon it is received from the press.

Yours faithfully,

(P.S. PARMAR) Deputy Secretary (Law, Jus. & L.A.)

Encl: As above

No.F.14 (4)/LA-2004/ | | 9

Dated: 26 3 04

Copy forwarded for information and necessary action to:-

1. Secretary to Lt. Governor, Raj Niwas, Delhi.
2. Secretary to Legislative Assembly, Old Sectt., Delhi. with Consented Chy as desired.
3. Secretary to Finance Minister. Delhi Sectt. New Delhi.

4. Secretary to Chief Minister, Delhi Sectt., New Delhi. 5. P.S. to Chief Secretary, Delhi Secretariat, New Delhi.

6. Pr. Secretary (Finance), Delhi Sectt., New Delhi.

7. Library-in-Charge, Delhi Vidhan Sabha, Old Sectt., Delhi.

8. P.S. to Secretary (Law, Jus. & L.A.), Delhi Sectt., New Delhi.

9. Sh. N.G. Goswami, Legislative Counsel, Department of Law & Justice, Delhi Sectt., New Delhi.

(P.S. PARMAR)

Deputy Secretary (Law, Jus. & L.A.)

(TO BE PUBLISHED IN PART IV OF DELHI GAZATTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

No. F.14(4)/LA-2004

Dated The 26th March, 2004

The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi, on the 25th March, 2004 and is hereby published for general information:-

THE APPROPRIATION (NO.1) ACT, 2004 (Delhi Act 1 of 2004)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi)

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2003-2004.

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 55th year of the Republic of India as follows:-

SHORT TITLE.

1. This Act may be called the Appropriation (No.1) Act, 2004.

ISSUE OF

Rs. 3286,56,31,000/from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2003-2004. 2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the schedule, amounting in the aggregate to the sum of Rupees Three thousand two hundred eighty six crores fifty six lakhs and thirty one thousand towards defraying the several charges which will come in the course of payment during the financial year 2003-2004 in respect of the services specified in column(2) of the Schedule.

APPROPRIATION.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.

THE SCHEDULE (See Section 2 and 3)

(Rs. in thousands)

	***************************************			SUMS NOT E		
DEMAND	SERVICES AND PURPOSES			Charged on the		
NO.	`_ 8		Legislative Assembly	Consolidated Fund		
1		2	3	4	5	
2	General Administration	Revenue	200	1913	2113	
3	Administration of Justice	Revenue	68678	0	68678	
4	Finance	Revenue	100	85802	85902	
5	Home	Revenue	109498	0	109498	
		Capital	21700	0	21700	
6	Education	Revenue	1200	4656	5856	
7	Medical and Public Health	Revenue	156188	15388	171576	
8	Social Welfare	Revenue	640581	752	641333	
		Capital	579940	0	579940	
9	Industries	Revenue	600	0	600	
		Capital	200	0	200	
10	Development	Revenue	1200	11155	12355	
11	Urban Development and	Revenue	759135	0	759135	
	Public Works	Capital	8753645	. 0	8753645	
	Public Debt.	Revenue	0	0	0	
	,-	Capital	0	21653100	21653100	
	Total		11092865	21772766	32865631	

(P.S. Parmar)

Deputy Secretary (Law, Justice & Legislative Affairs)

(दिल्ली राजपत्र असाधारण भाग 4 में प्रकाशनार्थ) राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग)

क.सं. एफ.14(4)/विधायी कार्य-2004

दिनांकः 26 मार्च, 2004

उपराज्यपाल, दिल्ली की दिनांक 25 मार्च, 2004 को मिली अनुमित के पश्चात राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित निम्निलिखित अधिनियम जन साधारण के सूचनार्थ प्रकाशित किया जा रहा है:-

विनियोग (संख्या 1) अधिनियम, 2004 (दिल्ली अधिनियम 1, 2004)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा यथा पारित)

वर्ष 2003-2004 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक अधिनियम ।

इसे भारतीय संविधान के 55 वें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की विधान सभा द्वारा निम्नानुसार अधिनियमित किया जाए।

संक्षिप्त शीर्षक

- (1) इस अधिनियम को विनियोग (संख्या-1) अधिनियम 2004 कहा जाए।
- 3286,56,31,000/- रुपयों का (2) वर्ष 2003-2004 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त
- राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए तीन हजार दो सौ छियासी करोड़ छप्पन लाख इकतीस हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2003-2004 की अवधि के दौरान भुगतान के रुप में प्रयुक्त होगी।

विनियोजन

(3) इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अविध के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

अनुसूची (खण्ड 2 व 3 देखे)

(रुपये हजारों में)

राशी इससे अधिक नहीं							
मांग	सेवायें एवं उददेश्य		विधान सभा द्वारा	संचित निधी पर			
संख्या	21		स्वीकृत	भारित	जोड़		
1	2		3	4	5		
2	सामान्य प्रशासन	राजस्व	200	1913	2113		
3	न्याय प्रशासन	राजस्व	68678	0	68678		
4	वित्त	राजस्व	100	85802	85902		
5	गृह	राजस्व	109498	0	109498		
		पूंजी	21700	0	21700		
6	शिक्षा	राजस्व	1200	4656	5856		
7	चिकित्सा एवं जन-स्वास्थ्य	राजस्व	156188	15388	171576		
8	समाज कल्याण	राजस्व	640581	752	641333		
		पूंजी	579940	0	579940		
9	उद्योग	राजस्व	600	0	600		
		पूंजी	200	0	200		
10	विकास	राजस्व	1200	11155	12355		
11	शहरी विकास एवं लोक निर्माण	राजस्व	759135	0	759135		
		पूंजी	8753645	. 0	8753645		
	सार्वजनिक ऋण	राजस्व	0	0	0		
		पूंजी	0	21653100	21653100		
	जोड़		11092865	21772766	32865631		

17 50 W W7712

(पी.एस. परमार) उप सचिव (विधि, न्याय एवं विधायी कार्य)